GOVERNMENT OF INDIA MINISTRY OF COOPERATION

LOK SABHA UNSTARRED QUESTION No. 276 TO BE ANSWERED ON 30TH NOVEMBER, 2021

COMPLAINTS REGARDING KENDRIYA BHANDAR

276. SHRI SUSHIL KUMAR SINGH:

Will the Minister of COOPERATION (सहकारिता मंत्री) be pleased to state:

- (a) whether Kendriya Bhandar, a multi-State cooperative society has recruited Group 'B' and 'C' staff through interview violating DOPT OM No. 39020/01/2013-Estt (b) dated 9.10.2015 and Central Registrar of Cooperative Societies's Circular No. R-11017/19/2017 L&M dated 3.7.2017, if so, the details thereof;:
- (b) whether Kendriya Bhandar has also violated Articles 14 and 16 of the Indian Constitution in the matter of regular appointments made without conducting written tests, if so, the details thereof;
- (c) whether Central Registrar has received complaints in this regard, if so, the details thereof; and
- (d) the details of action taken to scrap illegal appointments made in violation of the Articles 14 and 16 of the Indian Constitution and DOPT OM etc.?

ANSWER

Minister of COOPERATION सहकारिता मंत्री (SHRI AMIT SHAH)

- (a), (b) & (d): Kendriya Bhandar is a registered multi-State cooperative society under the provisions of The Multi State Cooperative Societies (MSCS) Act, 2002 and Rules made thereunder. The recruitment rules for the employees of Kendriya Bhandar are framed by the Board of Directors under the provisions of Section 49 of the MSCS Act, 2002.
- (c): Does not arise.
